



January 19, 2022

Dear Dr. Aristotle,

This has reference to your communication dated 18.01.2022 addressed to Hon'ble the Chief Justice of India conveying certain apprehensions on behalf of SCAORA regarding the notice issued by the Registry of Supreme Court on 17.01.2022.

Contrary to the concern expressed by you, a careful reading of the notice dated 17.01.2022 reveals that it is merely advisory in nature and nowhere in the said advisory it is stated that the usage of mobile phones is barred. The purpose of the said advisory is to facilitate smooth functioning of the Court and to avoid inconvenience to all the stakeholders including the advocates and litigants. To remove apprehensions in this regard, if any, it is hereby clarified that in case any lawyer does not have desktop/laptop etc., s/he can attend the proceedings through the mobile phone ensuring that the learned advocate appearing through the mobile phone is properly visible and audible to the Hon'ble Court.

Hon'ble the Chief Justice of India has always been alert to the multifarious hardships being faced by the advocate community in these difficult times. Long before any Bar Body flagged these issues, Hon'ble the CJI, on his own, highlighted these issues in various public fora urging all concerned to step-up to help the needy. In his communication addressed to the Hon'ble Minister of Law and Justice as early as on 08.06.2021, Hon'ble the CJI, *inter-alia*, emphasised on the urgent need to augment the network and connectivity across the country and also on the need to extend financial assistance to the advocates who are struggling to make both ends meet.

The same was followed up under directions by Hon'ble the Chief Justice of India through a communication from this Registry to the Ministry very recently and it is hoped that the issues are sorted out at the earliest.

You may please assure all the members of your Association, Dr. Aristotle, that the welfare of the advocate community will always receive deserving attention from the



Registry which serves under Hon'ble CJI whose welfarist approach was acknowledged by SCAORA more than once.

With warm regards,

Yours sincerely
Virender Kumar Bansal
19.01.2022

[Virender Kumar Bansal]

Dr. Joseph Aristotle S.

Honorary Secretary

Supreme Court Advocates-On-Record Association

Supreme Court of India.